

SCHEDULE FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUMANGAL ISPAT PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	SUMANGAL ISPAT PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	14/10/2004
3.	Authority under which Corporate Debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB2004PTC100131
5.	Address of the registered office and principal office (if any) of corporate debtor	Kwality Complex, Bhiringhee More, Nachan Road, Durgapur, Bardhaman, WB 713213 India
6.	Insolvency commencement date in respect of corporate debtor	19/11/2019 (Order received by the IRP on 20/11/2019)
7.	Estimated date of closure of insolvency resolution process	17/05/2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Tapan Chakraborty Regn No: IBBI/IPA-003/IP-N000173/2018-19/12121
9.	Address and email of the interim resolution professional, as registered with the board	Plot-100/11, Rathtala, Bankpara, Barasat-I, North 24 Parganas, West Bengal, Pin-700124 E-mail: tapanchakraborty2611957@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Intelligent IP Management Solutions Private Limited, YMCA Building, 2nd Floor, 25, Jawaharlal Nehru Road, Kolkata-700 087 E-mail: ip.siplcirp@gmail.com
11.	Last date for submission of claims	04/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	1 Not Applicable 2 Not Applicable 3 Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **SUMANGAL ISPAT PRIVATE LIMITED** on 19/11/2019

The creditors of **SUMANGAL ISPAT PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **04/12/2019** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Tapan Chakraborty
Tapan Chakraborty

Date: 23/11/2019
Place: Kolkata

Interim Resolution Professional of M/s Sumangal Ispat Pvt Ltd
Regn No : IBBI/IPA-003/IP-N000173/2018-19/12121

